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Title:Introduction of the Constitution (Amendment) Bill, 1999. (Insertion of article 44, etc.).

श्री आदित्यनाथ (गोरखपुर) : महोदय, मैं प्रस्ताव करता हूँ कि भारत के संविधान में और संशोधन करने वाले विधेयक को पुरःस्थापित करने की अनुमति दी जाये।

MR. CHAIRMAN: Motion moved:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

Shri G.M. Banatwalla.

... (Interruptions)

MR. CHAIRMAN: Please take your seats.

आप अपनी जगह पर जाइए। दो-तीन विधेयक और हैं, इन विधेयकों को इंट्रोडयूस हो जाने दीजिए।

... (व्यवधान)

MR. CHAIRMAN: Please go to your seats. Please take your seats.

तीन-चार विधेयक और रह गए हैं। इन्हें इंट्रोडयूस होने दीजिए।

This is your time.

... (Interruptions)

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MR. CHAIRMAN: I have called Shri Banatwalla.

... (Interruptions)

SHRI G.M. BANATWALLA (PONNANI): Mr. Chairman, Sir, this Bill is a directive towards annulment of religious personal laws....(Interruptions).

MR. CHAIRMAN : Let us hear Shri Banatwalla....

... (Interruptions)

SHRI G.M. BANATWALLA : It is totally unacceptable ...(Interruptions).

MR. CHAIRMAN: Nothing will go on record except what Shri Banatwalla is speaking.

(Interruptions)*

SHRI G.M. BANATWALLA : It kills the secular democracy and leads to fascism. I, therefore, oppose the motion for introduction of this Bill... (Interruptions)

MR. CHAIRMAN: Please allow Shri Banatwalla to speak.

... (Interruptions)

*Not Recorded.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow, the 5th March, 1999 at 11 A.M.

15.43 hrs

The Lok Sabha then adjourned till Eleven of the Clock on Friday, March 5, 1999/Phalguna 14, 1920 (Saka).
